

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.1977**  
TO BE ANSWERED ON 13.03.2023

**CONSTRUCTION AROUND MONUMENTS**

1977. SHRI ASADUDDIN OWAISI:

Will the Minister of CULTURE be pleased to state:

- (a) whether as per Ancient Monuments and Archaeological Sites and Remains (AMASR) Act 1958, a 100 metre radius around the monuments is considered as “Prohibited Area” which bans construction activities;
- (b) if so, whether the Government is going to amend the said act to liberalize 100-metre restriction for construction activities around core area of the monuments to attract private participation and improve infrastructure for tourism; and
- (c) if so, the details thereof and time by which the said act is likely to be amended to attract investment for basic amenities around heritage sites?

**ANSWER**

THE MINISTER OF CULTURE, TOURISM AND  
DEVELOPMENT OF NORTH EASTERN REGION  
(SHRI G. KISHAN REDDY)

- (a) Section 20A of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 specifies an area extending to a distance of one hundred meters in all directions from the protected limit of any protected area or protected monument as prohibited area wherein construction activities are not allowed.
- (b) The Government has taken a decision to examine the legal issues affecting construction & related activities around centrally protected monuments and sites in order to allow for
- (c) infrastructure while at the same time preserving the rich heritage of the country.

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